

**NOTICE INVITING TENDER
F. No. 1727/SECURITY/2021/SCI(AM)**

DATED 19.06.2021

**FOR PROCUREMENT AND
INSTALLATION OF SECURITY
EQUIPMENTS UNDER BUY-BACK**

AT

**SUPREME COURT OF INDIA
(MAIN BUILDING COMPLEX)**

NOTICE INVITING TENDER
NO. F. No. 1727/SECURITY/2021/SCI(AM) DATED 19.06.2021
FOR PROCUREMENT AND INSTALLATION OF
SECURITY EQUIPMENTS UNDER BUY-BACK

CHAPTER – 1
INSTRUCTIONS TO BIDDERS

1. General:

- 1.1 Bids are invited from established, reputed and experienced original manufacturers or their authorized distributors, Government/Semi-Government Organizations and Public Sector Undertaking for the purchase and installation of security equipments at premises of Supreme Court of India under buy-back (as per the Schedule of Requirement (**Chapter-3**), Technical Specifications (**Chapter-4**) and Details of items for buy-back (**Annexure C9, Chapter-6**) in this document.
- 1.2 Bidders are advised to study the tender documents thoroughly. Submission of tender shall be deemed to have been done after careful study and examination of the tender document with full understanding of its implications.
- 1.3 It will be imperative on each bidder to fully acquaint himself with all the local conditions and factors, which would have any effect on the performance of the contract and cost of the Stores. No request for the change of price or time schedule of delivery of Stores shall be entertained, on account of any local condition or factor once the offer is accepted by the Purchaser.
- 1.4 The Competent Authority or his nominee reserves the right to relax any of the terms and conditions.
- 1.5 No hypothetical or conditional/optional quote shall be accepted.
- 1.6 Bidders shall not be permitted to withdraw or alter or modify their bids after receipt of bids.
- 1.7 **SPECIAL CONDITIONS:** Special Conditions will supersede the conditions mentioned elsewhere in the documents. Wherever applicable these conditions will override the conditions mentioned elsewhere in the documents.
 1. **CONFIDENTIALITY:** The purchase of equipments in this tender is related to a classified project of the Supreme Court of India. All bidders will be required to strictly maintain confidentiality and not to disclose/part or share any information/program of tender processing with any person or party not authorized by bidder or directly related with the project.
 2. End user's name and address should not be disclosed to any of the sub-contractors, suppliers to bidder for bought out items. Wherever necessary End user's name may be given as "purchaser".

3. Relevant portion of Technical specifications of various items may be given by the bidder to his supplier for bought out items, without disclosing complete configuration and other information. Any information related to the project, including your participation in tender may not be published or advertised for any purpose.

4. Any failure or lapse in maintaining confidentiality on the part of bidder will be dealt as the breach of confidentiality.

- 1.8 The bidder should demonstrate the Security equipments to the technical committee after opening of technical bid for evaluation of technical bids.
- 1.9 The bidder should provide time to time upgradation (software or hardware) of system free of cost during warranty and CAMC period. The bidder shall provide smooth operation of all the equipments at all the times (24x7), during ten year period from commissioning of the equipment (5 years Warranty + 5 Years Comprehensive Warranty). Registry will not bear any cost towards repair/upgradation as may be required during that period.
- 1.10 The bidder shall provide Warranty for 5 years and further Comprehensive CAMC for 5 Years for entire equipments.
- 1.11 The bidder should quote all equipments of ISI standard and weatherproof wherever required.

2. Schedule of Tender:

- 2.1 The tender documents can be obtained free of cost from Counter No. 42, Reception East, Office of Deputy Registrar (Public Relations), Supreme Court of India, Tilak Marg, New Delhi, during office hours. The tender documents can be downloaded from website <http://www.sci.gov.in>. or www.eprocure.gov.in. Interested parties, if they so desire, may contact Branch Officer, Admn. Materials Branch (Telephone No. 011-23111483) on any working day between 10.30 A.M. and 4.30 P.M. and upto 12.00 noon on Saturday for further information/clarification.
- 2.2 The pre-bid meeting will be held on 01.07.2021 **at 11.30 am** at Room No. 207A, IInd Floor, B-Block, Additional Building Complex, Supreme Court of India, New Delhi. All the interested bidders/firms may send their queries, if any, in respect of the tender documents to the Additional Registrar (Admn. Materials), Supreme Court of India, Tilak Marg, New Delhi - 110001 or through E-mail: boamsupremecourt.sc@nic.in so as to reach him at least two days before the meeting. Those bidders who may wish to participate in the pre-bid meeting may send their consent alongwith a valid photo identity proof on or before 01.07.2021 by 11.00 am at boamsupremecourt.sc@nic.in or may contact Branch Officer, Admn. Material Branch (Telephone No. 011-23111483)
- 2.3 The time for visit for inspection of security equipments under buy-back as per **Annexure 'C9'** will be at 11.30 am on 29.06.2021 at the Supreme Court Premises.

- 2.4 The sealed bids will be accepted till **29.07.2021** upto 3.00 pm at Counter No. 17 (R&I Counter), Supreme Court of India, Tilak Marg, New Delhi. Alternatively, the bids may be sent by Registered Post/Speed Post/ Courier addressed to The Additional Registrar (Admn. Material), Supreme Court of India, Tilak Marg, New Delhi - 110001 so as to reach before the date and time of receipt. The bids received thereafter shall not be entertained.
- 2.5 The Technical bids will be opened at 30.07.2021 **at 11.30 am** at Room No. 207A, IInd Floor, B-Block, Additional Building Complex, Supreme Court of India, New Delhi. All the interested bidders or their authorized representatives who may wish to participate in the opening of the Technical Bids may send their consent alongwith a valid photo identity proof on or before 30.07.2021 by 11.00 am at boamsupremecourt.sc@nic.in or may contact Branch Officer, Admn. Material Branch (Telephone No. 011-23111483). In the first instance, envelopes containing Earnest Money will be opened, thereafter, the envelopes containing Technical Bids will be opened.
- 2.6 After evaluation of the Technical bids, the short-listed Bidders will be intimated. The decision of the Committee on technical suitability of the offer shall be final and shall not be open for discussion. The short listed bidders would be required to give live demonstration of the equipments/system.
- 2.7 The Financial bids of the Technically qualified Bidders will be opened in the Registry and such short-listed bidders will be intimated about the date, time and venue accordingly. The short-listed bidders or their authorized representatives with valid Identity Proof and Authorization Letter may present, if they so desire.
3. **Purchaser's Right to vary quantities upto 30% at the time of placement of Supply Order/signing of Contract:** The Purchaser reserves the right to vary the quantities and/or split the order among the selected Bidders.
4. **Purchaser's right to accept any Bid and to reject any or all bids:** The Purchaser reserves the right to accept any bid, to annul the bid process and reject all bids partly or completely at any time, without assigning any reason, prior to placement of supply order/signing of the contract, without thereby incurring any liability to the affected Bidder(s) or any obligation to inform the affected Bidder(s) of the grounds for the Purchaser's action.
5. **Bidder Qualification:** The "Bidder" as used in the tender document shall mean the one who has signed the Bid Form. The Bidder may be either the manufacturer of the Stores for which prices are quoted on the Price Schedule (**Chapter-5**) or his duly authorised distributors/dealers, in which case he shall submit a certificate of authority.
- 5.1 The Supreme Court of India will deal with the bidder directly and no middlemen/agents/commission Agents etc. should be asked by the bidder to represent their cause and they will not be entertained by the Registry.

6. Bid Security (Earnest Money):

- 6.1 Bid Security (Earnest Money) amount of Rs. 3,50,000/- (Rupees Three Lakh Fifty Thousand only) in the form of Account Payee Demand Draft from any of the Financial banks, in favour of **Registrar, Supreme Court of India, New Delhi** is to be enclosed with the Bid. Failure to do so will result in the rejection of the bid.
- 6.2 The Bid Security (Earnest Money) shall be valid for a minimum period of six months from the date of opening of the Bid by the Purchaser, in case of short-listed Bidders. No interest will be payable by the Purchaser on this amount.
- 6.3 The Bid Security (Earnest Money) may be forfeited :
- a) if a Bidder withdraws his bid during the period of bid validity; or
 - b) in the case of the finally selected Bidder, if the Bidder fails;
 - i) to sign the Contract in accordance with Clause 1 of Chapter-2; or
 - ii) to furnish Contract Performance Security in accordance with Clause 2 of Chapter-2; or
 - iii) if at any stage any of the information/ declaration is found false.
- 6.4 Bid Security (Earnest Money) in respect of the finally selected Bidder will be discharged upon the Bidder signing the Contract, pursuant to Clause 1 of Chapter-2 and furnishing the Performance Guarantee, pursuant to Clause 2 of Chapter-2.
- 6.5 Bid security of unsuccessful bidders would be returned after the contract has been finally awarded to the successful bidder.
7. **Period of Validity of Bids:** Bids shall remain valid for **06 (Six) months** from the date of Technical Bid opening. A bid, valid for a shorter period may be rejected by the Purchaser as non-responsive.

8. **Registration with GST Department:** The bidders should have their firm registered with the GST Department with respect to GST and shall furnish copies of the same with their Technical Bid alongwith their latest GST Clearance Certificates on the enclosed Proforma (**Annexure-C8 of Chapter-6**) from the concerned department.

9. Terms and conditions of Tendering Firms:

- 9.1 Printed terms and conditions of Bidder shall not be considered as forming part of their Bids.
- 9.2 Bidder must state categorically whether or not his offer conforms to all the tender terms and conditions. If there is a variation in any of the terms and conditions, the extent of variation and the reasons thereof shall be clearly mentioned in the technical bid.
- 9.3 Bidder must state categorically whether or not his offer conforms to the Technical specifications given in **Chapter-4**, specify clearly deviation if any of the tender.

Bidder is free to quote better version or to add any better configuration in line with technical specification of **Chapter-4**.

10. Bid Requirements:

- 10.1 **The Bidder must quote for all items and quantities as listed under the Schedule of Requirements (Chapter - 3) in the Price Schedule format (Chapter-5).**
- 10.2 The Successful Bidder(s) shall be required to furnish the **Contract Performance Bank Guarantee for 3%** of the Contract Price within seven days from the date of receipt of letter for award of Contract as per the prescribed Proforma (**Annexure-C 6 of Chapter-6 & Clause 2 of Chapter - 2**). Performance Security (Security Deposit) has to be deposited by the successful bidder irrespective of its registration status.
- 10.3 All the bidders participating in the Tender must submit a list of their owners, partners etc. and a certificate to the effect that the firm is neither blacklisted (**Annexure C10 of Chapter-6**) by any Government Department nor any Criminal Case is registered against the firm or its owner or partners or directors anywhere in India.
- 10.4 Bids not accompanied by Earnest Money will not be considered.
- 10.5 Conditional bids, Telex/Fax bids and incomplete bids will be summarily rejected.
- 10.6 The bid shall contain no interlineations; errors or overwriting and all pages of the Bid must be signed and sequentially numbered by the Bidder.
- 10.7 The firm should have a minimum annual **turnover of atleast Rs. 10 Crores**. The bidder shall submit last 3 years audited balance sheet of their firm along with the tender document.

11. BID PRICES:

- 11.1 The Bidder shall indicate on the Price Schedule (**Chapter - 5**) attached to these documents the Unit Prices and total Prices of the Stores it proposes to supply under this tender in the following manner. It shall be noted by all the bidders that the prices are quoted in respect of each and every equipment and accessories. Wherever quantum of accessories has not been assessed, the Unit Price of the same be indicated. The rates quoted be specific without drawing any inference to fixed rates of other departments:-
- i) Unit price for each Item in Indian Rupees
 - ii) Discounted Price, if any.
 - iii) GST in Indian Rupees.
 - iv) Other Govt. levies, if any.
 - v) Incidental charges, if any.
 - vi) Total Price, FOR destination.
 - vii) Comprehensive CAMC Charges per annum for five years

- 11.2 The price should be quoted strictly in line with the price schedule leaving no column blank whatsoever to avoid any ambiguity.
- 11.3 It should be noted that payment by the Purchaser towards other Govt. levies/incidental charges, if any, would be made at actual against documentary proof submitted by the Contractor/Supplier. The Purchaser would provide appropriate GST forms applicable to the purchases made on behalf of Government of India.
- 11.4 The supply/billing should be made from the firm/place of GST/Work Contract Registration Clearance.
- 11.5 The Purchaser will make all payments, under this contract, in Indian rupees.
- 11.6 The bidder should ensure that all columns of the price schedule (**Chapter-5**) may be duly filled and no column is left blank. If any tax is not specifically mentioned, it will be deemed that rate is inclusive of tax. After opening of the price bid, no clarifications whatsoever shall be entertained by the Purchaser.

12. **WARRANTY & CAMC**

- 12.1 The Bidder shall provide on site Comprehensive Warranty for all stores/equipment at least for a period of **05 (Five) Years** from the date of final acceptance of the equipments and also provide comprehensive Annual Maintenance of the entire equipments for **05 (Five) Years** after expiry of the warranty/guarantee period of **05 (Five) years**.
- 12.2 CAMC is to be considered as a leading factor and would be considered as a criterion for deciding the lowest bidder.

13. **Contents of Bid:** The Bids prepared by the Bidder shall comprise of the following two components:-

a) Technical Bid comprising of the following and to be filled on the format sheets provided in each Tender Document. This is mandatory:

- i) Bidders Particulars (Annexure C1, Chapter-6)**
- ii) Bid Form (Annexure C2, Chapter-6)**
- iii) Schedule of Requirement (Chapter-3) and Technical Specifications of the Stores (Chapter-4) un-priced details with make and model being quoted**
- iv) Guarantee/Warranty (Annexure C3, Chapter-6)**
- v) An Account Payee Demand Draft with respect to EMD to be made in favour of Registrar (Admn.), Supreme Court of India, New Delhi. (Clause 6 of Chapter-1)**
- vi) All technical brochures/documents (un-priced) relevant to the Bid**
- vii) Copies of GST Regn. & Clearance Certificates (Clause 8, Chapter 1)**
- viii) Certificates as per (Clause 10.3 of Chapter 1)**
- ix) Check List of Technical Bid (Annexure C4, Chapter-6)**

b) Financial Bid comprising of the following and to be filled in accordance with the formats provided in the Tender Document:

- i) Bid Letter (**Annexure C 5, Chapter-6**)
- ii) **Price Schedule (Chapter -5) & CAMC Rates for 5 years (per annum) after Guarantee/ Warranty Period of 5 years.**
- iii) Schedule of Requirements (**Chapter 3**)
- iv) Check List of Financial Bid (**Annexure C7, Chapter – 6**)
- v) Cost of Resident Engineer (**Annexure C11, Chapter-6**)

14. Procedure for Submission of Bids:

- 14.1 It is proposed to have a **Three-Cover System** for this tender.
- a) Bid Security (Earnest Money) amount of Rs. 3,50,000/- (Rupees Three Lakh Fifty Thousand only) in the form of Account Payee Demand Draft from any of the Financial banks, in favour of Registrar, Supreme Court of India, New Delhi in one cover superscribing “**EMD for Security Equipments at Supreme Court of India**” .
 - b) Technical Bid in one cover superscribing “**Technical Bid for Security Equipments at Supreme Court of India**”. **Please note that prices should not be indicated in the Technical Bid.**
 - c) Financial Bid in one cover superscribing “**Financial Bid for Security Equipments at the Supreme Court of India**”.
- 14.2 All the Technical Bid cover and Financial Bid Cover prepared as above are to be kept in a single sealed cover superscribed with **Tender for Security equipments at Supreme Court of India**. If on opening the single sealed cover, it is discovered that the EMD, Technical Bid and Financial Bid have not been put in separate cover, the Bid will be liable to be rejected.
- 14.3 All the three covers should also indicate clearly the **name, address and contact detail of the Bidder**.

Sd/-
(ANIL KUMAR SHARMA)
Additional Registrar (Admn. Materials)

CHAPTER – 2

CONDITIONS OF CONTRACT

1. Award of Contract:

- 1.1 Prior to the expiry of the period of bid validity, the Purchaser will notify the finally selected Bidder and place the supply order. If a need for extension of the bid validity period arises, it should be extended by mutual agreement. The notification of award/placement of supply order will constitute the formation of the Contract.
- 1.2 At the time of placement of the supply order, the finally selected Bidder shall sign the contract with the Purchaser. The finally selected bidder shall bring along with him, the power of attorney, the contract performance guarantee in terms of **clause-2.1 of Chapter-2** and common seal etc. for signing the contract within 07 (Seven) days.

2. Contract Performance Bank Guarantee:

- 2.1 At the time of signing the contract, the Supplier shall furnish a **Contract Performance Bank Guarantee for 3 percent of the value** of the Contract price, as per the prescribed Proforma (**Annexure C6, Chapter-6**), from a Scheduled Bank.
- 2.2 The Contract Performance Guarantee will be in the name of Registrar, Supreme Court of India, New Delhi.
- 2.3 The Contract Performance Bank Guarantee should be valid upto 60 days after expiry of warranty period from the date of final acceptance of the equipment, integration and commissioning of all security related systems in Supreme Court of India, to its complete satisfaction. This will be released after the successful completion of warranty period.

Contract Performance Bank Guarantee for CAMC:

- 2.4 In case of award of CAMC as well for a period of 05 (Five) years, with effect from the date of expiry of the Warranty, the firm concerned shall furnish another Contract Performance Guarantee equivalent to 3% of the lump sum amount of the total contract including CAMC cost valid for another 05 years by way of Bank Guarantee in favour of Registrar, Supreme Court of India. CAMC charges and Resident Engineer Cost will be paid on half yearly basis after completion of each half year and submission of the bill for that half year, subject to the supplier rendering the maintenance services efficiently and to the complete satisfaction of the purchaser for the said half year.

3. Payment Schedule : The standard payment terms subject to recoveries, if any, under the Liquidated Damages clause will be as follows :-

- 3.1 **Delivery of Stores:** The Supplier shall notify the Purchaser about the delivery of the Stores as per approved specifications to the Delivery Site one week in advance of the expected date of complete delivery.

- 3.2 The Supplier shall ensure that its representatives are present for the inventorisation of the Stores supplied under the contract failing which the Purchaser shall proceed with the inventorisation in the Supplier's absence and the Purchaser's inventorisation report shall be binding on the Supplier.
- 3.3 **Payment:** The Purchaser shall make the payment after acceptance of all the items as per approved specification and satisfactory installation, testing and commissioning of the same in proper working order of the system and receipt of Supplier's bill complete in all respect.
- 3.4 No advance payment shall be made.
- 3.5 The Supplier shall submit the relevant test certificate from OEM at the time of supply of equipment.
4. **Packing, Forwarding & Shipment:** The Supplier shall provide proper packing of the Stores to prevent their damage or deterioration during transit to the final destination site. The Supplier shall notify Purchaser of the date of each shipment from his works and the expected date of arrival of goods at the site.
5. **Delivery, Installation and Commissioning :** Delivery of the Stores at Supreme Court of India premises shall be completed by the Supplier in accordance with the terms specified by the Purchaser within **06 (six) weeks** from the date of Award of Contract. The installation, testing and commissioning of the proposed system shall be completed within a period of **02 (two) weeks** after the delivery of the Stores at Supreme Court of India premises or within a period of **08 (eight) weeks** from the date of award of the contract, whichever is earlier.
6. **Insurance:** The Goods supplied under the Contract shall be fully insured on a warehouse-to-warehouse basis by the Supplier against loss or damage incidental to manufacturer or acquisition, transportation, storage and delivery.
7. **Inspection of Tests:**
- 7.1 The Purchaser shall have the **right to inspect** and/or test the **Stores** for conformity to the Contract Specification.
- 7.2 Should any inspected or tested Stores fail to conform to the specification, the Purchaser may reject them and the Supplier shall either replace the rejected Stores or make all alterations necessary to meet specification requirements free of cost to the Purchaser within the time stipulated by the Supreme Court of India in this regard.
- 7.3 The Supplier shall provide installation and standard test procedures for the individual equipment and for the complete System offered.
- 7.4 The Supplier shall test individual equipment and the complete System after installation at site. The Supplier shall submit complete documentation of all the measurements conducted during installation period for future reference of the Purchaser.

- 7.5 A document comprising of the technical problems faced during installation, testing and commissioning period and their solutions shall be submitted by the Supplier at the time of handing over the completed works to the Supreme Court of India, Delhi.
- 7.6 For the purpose of taking over the stores/system supplied, an **Acceptance Test** shall be carried out at the Purchaser's destination site. The equipment that meets the acceptance test shall only be accepted by the Purchaser.
- 7.7 The installation or commissioning shall not be deemed to have been completed unless all the Stores and System are accepted by the Purchaser as per the approved specifications and installed in proper working order.
- 7.8 Before the equipment is taken over by the Purchaser, the Supplier shall supply installation, operation, repair and maintenance manuals of the equipment/system. This shall include (i) User Operation Manuals & (ii) Equipment Maintenance Manuals.

8. Warranty

- 8.1 The Supplier shall provide comprehensive on-site **Warranty** for all Stores/equipments supplied under the Contract at least for a period of **5 (Five) years from the date of final acceptance of the System**.
- 8.2 The Supplier must have a maintenance base in Delhi to provide maintenance service, of the System being offered, efficiently and promptly.
- 8.3 If the performance of any individual equipment or System fails to meet the contract specifications then the same shall be replaced by the Supplier free of cost during the term of the warranty period within the time stipulated by the Supreme Court of India in this regard, failing which Supreme Court of India shall be at liberty to replace the same by purchasing and installation from other sources at the risk and cost of the supplier.
- 8.4 The Supplier shall provide necessary Software updating free of cost during the warranty period and also during the period of CAMC, if awarded.
- 8.5 The maintenance services, including spares shall be **free of cost** during the warranty period.
- 8.6 During the term of warranty/guarantee the service/repair calls will have to be attended by the Supplier immediately from the time of such calls. The defective card/item/equipment should be repaired the same day at Purchaser's location. A list of fast moving spares required for maintenance of the system, which during the warranty period the vendor is required to keep them in Supreme Court premises should be annexed with the tender. In case of major defects requiring the defective card/item/equipment to be taken to the Supplier's workshop, it should be returned within six weeks duly repaired and an immediate substitute card/item/equipment will be provided by the Supplier for the smooth operation of the System. The to and fro transportation of the card/item/equipment will be the responsibility of Supplier.

- 8.7 Apart from the service/repair calls, the service engineer deputed by the Supplier will regularly assess the serviceability of the System and once in every 03 months carryout the Preventive Maintenance and diagnostics of the system during the Warranty Period/CAMC Period.
- 8.8 Delays in attending the calls and or repairing or replacing the defective card/item/equipment beyond time limit specified in this Clause, without providing the substitute, will attract penalties in accordance with the **Clause 14 (Chapter-2)**, besides entailing forfeiture of Contract Performance Guarantee.
- 8.9 If the Supplier fails to repair or replace the defective Equipment/ Item, the Purchaser will be free to get the same repaired/replaced from the market and its cost will be adjusted from the Supplier's Contract Performance Security/ outstanding dues.
- 8.10 Irrespective of the fact whether the Registry gets the jobs done or not from the market, a penalty as deemed fit by the Registrar, Supreme Court of India will be deducted from the Bill or adjusted from the suppliers Contract Performance Security. The decision of the Registrar, Supreme Court of India in this regard should be final and binding on the supplier and will not open to question before any court/forum in any proceedings.

9 Post-Warranty services and maintenance

- 9.1 The Supplier shall be responsible for the comprehensive on-site maintenance of the System, at a reasonable price, for a minimum period of five years after expiry of the warranty/guarantee period assuming the life span of the System to be 10 years.
- 9.2 The Supplier shall quote the rates for comprehensive Annual Maintenance of the entire System in the Price Schedule (**Chapter – 5**) for all the 5 years after expiry of the warranty/guarantee period of five years.
- 9.3 **The CAMC rates will also be considered while deciding the lowest bidder.**
- 9.4 The payment towards CAMC shall be payable periodically after successful completion of the maintenance service during that period, the period being not more than six months.
- 9.5 Under the CAMC, the Supplier shall provide comprehensive maintenance services of the entire System including the spares and there shall be no hidden cost.
- 9.6 Preventive maintenance service of the System under CAMC must be carried out once in three months.
- 9.7 During the period of CAMC, the service/repair calls are to be attended by the Supplier **immediately** from the time of such calls. The defective card/item/equipment should be repaired the same day at Purchaser's location. A list of fast moving spares required for maintenance of the system, which during the CAMC period the vendor is required to keep them in Supreme Court premises should be annexed with the tender. In case of major defects requiring the defective card/item/equipment to be taken to the Supplier's workshop, it should be returned within six weeks duly repaired and immediate substitute card/item/equipment will be provided by the Supplier for the smooth operation of the

System. The to and fro transportation of the card/item/equipment will be the responsibility of the Supplier.

- 9.8 Delays in attending the calls and or repairing the defective equipment beyond time limit given in this Clause, without providing the substitute, will attract penalties. CAMC charges of the delayed period will not be paid if the delay is more than **6 hours** from the specified time limit on pro-rata basis.
- 9.9 If the Supplier fails to perform any of the Services of the Contract within the time period specified in the tender, the Purchaser shall, without prejudice to its other remedies under the tender, deduct from the Contract Performance Bank Guarantee, by way of penalty, a sum equivalent to two (2) percent of the price of the CAMC rates for each and every week (part of a week being treated as full week) of delay until actual performance.
- 9.10 If the Supplier fails to repair or replace the defective card/item/equipment, the Purchaser will be free to get the same repaired/replaced from the market and its cost will be adjusted from the pending bills/Security deposit of the Supplier.
- 9.11 The Purchaser shall also have the right to decide whether or not to enter into the maintenance agreement with the Supplier.

10. Training

- 10.1 The scope of work envisages that the Bidder shall undertake to train resident engineer and other staff nominated by the Supreme Court of India in different aspects of equipment design, functioning, field installation, testing, commissioning, system management, operation & administration, maintenance and repair to the satisfaction of the purchaser on site.
- 10.2 The supplier shall at every stage of installation; testing and commissioning provide all facilities for adequate training of Delhi Police personnel who may be deputed to work on the project.
- 10.3 The user operational training program, at the user's location, will be structured so as to train up to **20 (Twenty)** of the Purchaser's supervisory and training personnel who will, in turn, train individual operators.
- 10.4 Bidder will provide complete details on the training programs to be offered including :
- (a) Material to be covered
 - (b) Number of hours of training per operator or technician for each specific course
 - (c) Supporting documentation to be provided

11. Spare Parts

- 11.1 The Bidder will undertake that supplies of necessary maintenance equipment and spare parts will be made available for all Items/Equipment and the complete System for a period of 10(Ten) years on continuing basis and life time spares after 10 years.

- 11.2 The Bidder shall include in his tender, the break-up of essential spares required for efficient maintenance of the supplied System.

12. Site Preparation

- 12.1 The site for installation of the System shall be provided by the Purchaser as per the required environmental conditions before the installation of the system.
- 12.2 The Supplier shall provide site plan and equipment layout plan for the System.
- 12.3 The complete installation of the System at the Purchaser's site shall be the responsibility of the Supplier.
- 12.4 Earthing arrangements for all the Equipments shall be the responsibility of the Supplier and to be carried out as per the standard procedures.

13 Responsibility of Completion & Software Optimization:

- 13.1 Any fittings or items which may not be specially mentioned in the specifications but which are necessary are to be provided by the Supplier without any extra charge for completeness of the work under this Tender.

14 Delay in the Suppliers performance

- 14.1 Delivery of the Goods and performance of Services including Warranty and Post Warranty Services shall be made by the Supplier in accordance with the time schedule specified by the Purchaser. Delay by the Supplier in the performance of its Delivery or Service obligations shall render the Supplier liable to imposition of Liquidated Damages in accordance with the **clause-15** below and thereafter, upon reaching the maximum deduction set out therein, to termination for default in accordance with **Clause-22** below accompanied by forfeiture of Contract Performance Guarantee.
- 14.2 If the bidder fails to complete the work within the stipulated period, the Purchaser reserves the right to get the work completed from open market and difference of bill, if any, will be recovered from the bills of the bidder.

- 15. Liquidated Damages :** If the Supplier fails to deliver any or all the of the Goods or perform the Services within the time period specified in the Contract, the Purchaser shall, without prejudice to its other remedies under the Contract, deduct from the Contract Price, as liquidated damages, (not by way of penalty) a sum equivalent to two(2) percent of the price of the delayed goods or unperformed service for each & every week (part of a week being treated as a full week) of delay until actual delivery or performance, up to a maximum deduction of 20% (Twenty Percent) of the undelivered Equipment/Services.

- 16. Force Majeure:** The Contractor shall not be liable for forfeiture of its performance security, liquidated damages or termination for default, if the delay in performance or other failure to perform its obligations under the contract is a result of an event of

Force Majeure. For purposes of the clause, “Force Majeure” means an event beyond the control of the Contractor and not involving the Contractor’s fault or negligence and not foreseeable. Such events may include wars or revolutions, fires, floods, epidemics, quarantine restrictions, freight embargoes etc. The Registrar, Supreme Court of India will decide whether delay or failure on the part of the supplier was the result of an event beyond his control or not. The decision of the Registrar, Supreme Court of India in this regard should be final and binding on the supplier and will not be open to question before any court / forum in any proceedings.

17. **Patent Indemnification:** The Supplier shall indemnify the Purchaser against all third party claims of infringement of patent, copyright, trademark, license or industrial design rights, software piracy arising from use of the goods or any part thereof in the Purchaser’s country.
18. **Waiver:** Failure or delay on the part of the Supplier or the Purchaser to exercise right or power hereunder shall not operate as a waiver thereof.
19. **Assign-ability:** Neither this Contract nor any rights under it may be assigned by either Party without the express prior written consent of the other Party. However, upon assignment of the assignor’s interest in this Contract, the assignor shall be released and discharged from its obligations hereunder only to the extent that such obligations are assumed by the assignee.
20. **Severability:** If any portion of this Contract or any of the Contract Documents hereto is held to be invalid, such provision shall be considered severable, and the remainder of this Contract hereof shall not be affected.
21. **Governing Law:** This Contract including the Contract Documents shall be governed by and construed in accordance with the laws of India and the Delhi Courts shall have the jurisdiction in this regard.
22. **Termination for Default**
 - 22.1 The Purchaser may without prejudice to any other remedy for breach of Contract, by **Seven Days (07)** days written notice of default sent to the Supplier and upon the Supplier’s failure and neglect to propose and/or execute any corrective action to cure the default, terminate this Contract in whole or in part:
 - A) If the Supplier fails to deliver any or all of the Stores within the time period(s) specified in the Contract; or
 - b) If the Supplier fails to perform any other obligation(s) under the Contract.
 - 22.2 On termination of the Contract for default, the security deposit of the Supplier will be forfeited.
 - 22.3 On termination of the Contract for default, action will be taken to blacklist the Supplier.
23. **Termination for Insolvency:** The Purchaser may at any time terminate the Contract by giving written notice to the Supplier, without compensation to the Supplier, if the Supplier becomes bankrupt or otherwise insolvent, provided that such termination will

not prejudice or affect any right of action or remedy which has accrued or will accrue thereafter to the Purchaser.

24. Termination for Convenience

- 24.1 The Purchaser shall have the right to terminate the Contract in whole or in part at any time for its convenience. The notice of termination shall specify that termination is for the Purchaser's convenience, the extent to which performance of work under the contract is terminated and the date upon which such termination becomes effective.
- 24.2 The Goods those are complete and ready for shipment within Ninety (90) days after the Supplier's receipt of notice of termination shall be purchased by the Purchaser at the Contract's terms and prices. For the remaining Goods the Purchaser may elect:
- a) To have any portion completed and delivered at the Contract terms of prices, and/or
 - b) To cancel the remainder and pay to the Supplier an agreed amount for partially completed Goods and for materials and parts previously procured by the Supplier.

- 25. Resolution of Disputes:** In the case of dispute or difference arising between the Purchaser and the Supplier relating to any matter connected with this contract, the same shall be settled through amicable negotiations between a maximum of Two (2) officers nominated by the Supreme Court of India and Two (2) employees nominated by the Supplier, failing which, the decision of the Registry will be binding.

- 26. Buyback price for old security equipments** Tenderer is requested to quote the highest buy back price of the old security equipments at **Annexure C9 of Chapter-6**. Bidders will formulate and submit their tenders accordingly. Interested Bidders can inspect the old goods to be traded through this transaction.

- a) Details of items for buy-back scheme: Provided at **Annexure C9 of Chapter-6**. Further details may be provided during the site visit.
- b) Place of Inspection of old items: Supreme Court of India, Tilak Marg, New Delhi – 110001.
- c) Date and Timing for Inspection : 29.06.2021 **at 11.30 am**
- d) Period of handing over old items to the successful bidder: 60 days after successful installation of the Security Equipments. CCTV Cameras etc. will be handed over once the new CCTV Cameras comes in its place.
- e) Handling Charges and Transportation expenses to take out the old items will be borne by the successful bidder.

- 27. Resident Engineer** A permanent resident Service Engineer will be made available by the Supplier in the Supreme Court premises from Monday to Saturday (8:30 AM to

5:30 PM). Cost of a permanent resident Service Engineer shall be quoted at **Annexure C11 of Chapter-6**. Payment of the Resident Engineer shall be made on 6 monthly basis subject to the satisfactory report received by the Competent Authority.

a) The resident engineer will have to be available through working hours of the Registry or till the rising of the Hon'ble Courts whichever is late or in case of emergencies or even during holidays of this Registry, the engineer will also have to stay, until the reported problem is resolved.

b) Attendance of the Resident Engineer will be maintained by the Registry. In absence of the Resident Engineer, alternative arrangement will have to be made by the successful bidder.

c) The tenderer shall comply with all relevant and existing Labour Legislation and Acts such as Minimum Wages Act, contract Labour (Regulation & Abolition) Act, Workmen's Compensation Act, Payment of Wages Act, Provident Fund, ESI Act etc. as applicable.

- 28. Deviation:** In case of extra quantity of item(s) that may be required over and above the quantities indicated in the Schedule of Requirement at **Chapter – 3**, a deviation of upto 30% of the quantity or the project value shall apply.

Sd/-
(ANIL KUMAR SHARMA)
Additional Registrar (Admn. Materials)

CHAPTER-3

SCHEDULE OF REQUIREMENT FOR SECURITY EQUIPMENTS

S.No.	Name of the Equipment	Qty.
1	Motorized Swing Gate/Motors	16
2	Panic Switches	19
3	Flasher and Sounder	28
4	Deep Search Metal Detector	02
5	Non Linear Junction Detector (NLJD)	02
6	Explosive Detector	02
7	Real Time Viewing System (RTVS)	01
8	Bomb Blanket	03
9	Under Vehicle Search Mirror	12
10	Extension Search Mirror	03
11	Telescopic Prodder	04
12	Search Light	14

Note: Bidder should quote rates for all the items mentioned above

CHAPTER – 4
TECHNICAL SPECIFICATION OF SECURITY EQUIPMENTS

Technical Specifications: Sliding Gate (Motorized)

SI. No.	Required Specification		Conformance (Yes or No)	Deviation (If any)
1	The sliding gate shall be telescopic centre opening twin operating in tandem.			
2	The lower spar and the upper spar steel tube shall not be less than 200mm and the rod filling shall not be less than 30mm steel tubes at a spacing not more than 100mm.			
3	The entire gate shall be galvanized and painted with approved colour shade.			
4	Height of the sliding gate should be 1800mm-2400mm including a ground clearance of 100mm.			
5	Speed should be 50 cm/second.			
6	Gate leaf should be electromechanically motor-operated			
7	Clear width between post	As per requirement of site.		
8	Gate frame width	As per requirement of site.		
9	Gate frame	Top rail and side stiles of trapezoidal steel section. Bottom rail made of special trapezoidal boxed section		
10	Gate frame Infill	Infill bars made of square steel section, welded vertical between top and bottom rail, clear distance max 100mm or as per user requirement.		
11	Gate lock	The electromagnetic break of sliding gates should be in operation when the gate is stationary.		
12	Supporting structure	Steel rollers on ball bearing are installed within the bottom rail of the gate leaf. A ground track made of special rail section with concrete anchors carries the gate rollers.		
13	Gate post	a. 1 no. Closing post made of square steel section 3.0 mtr. Long to be set into concrete foundation b. 1 no. Double gate post made of square steel section 3.0 mtr long to		

		be set into concrete foundation		
14	Closing limit	Closing post with gate catch having anti lifting device.		
15	Opening limit	Limit stop with rubber buffer to be set in correct foundation.		
16	Sliding gate drive unit	The gate should be equipped with an electromechanical drive above ground, consisting of a maintenance free gear with 3 phase motor. 0.75 KW or more 230V, 40 Hz protection class must be IP 55 or better, insulation class must be For better		
17	Control equipment	Standard control:- a. 1 no. key switch, Open-Stop-Close, (out side, on the post b. 1 no. Key switch, Open-Close-Emergency Close inside on the closing post Safety Device:- a. 5 safety buffers, 1 No on the front site stile, 04 nos. on the guide post, to stop indication lamp red/green inside and outside on the closing post.		
18	Long terms Corrosion layers of protection	Long term corrosion protection by galvanization plus several plastic coating		
19	Colour option	As per user requirement		
20	Impact Resistance gate	2500KN-Crash rated and 600KN-Normal telescopic sliding gate		

Technical Specifications: Panic Switches

Sl. No.	Description / Parameter	Required Specification	Conformance (Yes or No)	Deviation (If any)
1.	Contact Contact rating Size	Surface mount type Action push button type : NO/NC option available : 240 V AC / DC 4~5 amps : Not more than 76mm X 25mm X 20mm Or Better (Latest reputed brands).		

Technical Specifications: Flasher and Sounder

Sl. No.	Description / Parameter	Required Specification	Conformance (Yes or No)	Deviation (If any)
1.	Sound	: The Sounder System should have audio level adjustable to Max. 100 db with dual tone for outer parameter : Low sound sounder for in side the building Or Better (Latest reputed brands).		
2.	Power	: Mains 220V (+/-) 10% 50 Hz : with battery in case of mains failure : Automatically switch over to maintenance free rechargeable battery Or Better (Latest reputed brands).		
3.	Relay contact	: NO/NC contact Or Better (Latest reputed brands).		
4.	Flasher	:Flasher with 60 to 80 flashes per min. : The flasher with good flashlight should be visible in day also :Tamper proof, weather proof Or Better (Latest reputed brands).		

Technical Specifications: Deep Search Metal Detector

Sl. No.	Description / Parameter	Required Specification	Conformance (Yes or No)	Deviation (If any)
1	Technology	Based on electromagnetic pulse induction technology/State of Art Technology.		
2	Detection Capability	<ol style="list-style-type: none"> 1. Must be capable of detecting ferrous & non-ferrous metals including ferrites underground, through brick wall, under water etc. 2. Automatic adoption to soil and water conditions 3. Must detect metal inside hollow metal pipe 4. The measurement must not be affected by variation in environmental conditions 		
3	Sensitivity	<ol style="list-style-type: none"> 1. Should be able to detect commercial detonator/military detonator under the soil at 6" depth in vertical position 2. Should detect <ol style="list-style-type: none"> i. 0.15 gm(1 Inch x 1Inch tin foil) metal (underground/clear water/saline water) at a depth of 11cm. ii. 50mm nail, in vertical position (thickness 3mm & dia of head 6mm) buried/clear water/saline water at a depth of 27cm . 3. Detector must be capable of pinpointing detected metal to ± 5 cm range. The distance will be taken from the centre of the search head to the centre of the object. 4. There should not be any tone/noise except at detection 		
4	Selectivity	<ol style="list-style-type: none"> 1. Should be able to discriminate between two metals placed adjacent to each other. 2. Must be immune or effectively compensated for terrestrial magnetic field 3. Provision for in-built compensation for mineralized soil 		
5	Continuous Operation	Capable of continuous operation for not less than 6 hrs.		
6	Start-up Time	Less than 1 minutes		
7	System	1. Must be automatic.		

	Calibration	2. All performance dependency and limitations like weather condition, altitude etc. must be clearly specified		
8	Computer Compatibility	Microprocessor based equipment with compatibility for up-gradation of programming		
9	Alarm and Display	1. Audio / visual alarm (a) Metal detection (b) Low battery (c) System non-calibration (d) System failure		
10	Temperature	1. Operating:-10° C to 50° C 2. Storage: -20° C to 60° C		
11	Humidity	Must work smoothly in 95% (non-condensing) without performance degradation		
12	Weight & Dimensions	1. Portable, lightweight easy to carry and operate in field by a single operator 2. Must comply to the baggage size of International Airline travel 3. The length of telescopic rod should be: i. Collapsed 700mm (±10%) ii. Extended 1600mm (±10%) 4. Convenient packing for easy portability 5. Although preferable to have only one search coil covering complete band of sensitivity, the offer must include specification enhancement details with different search coils. 6. Maximum operating weight should not be greater than 4Kgs.		
13	Ruggedness	1. The system must be designed to be operate in wind, rain, dust conditions and protected from shocks and vibrations 2. The system must be supplied in suitable carrying case to protect from wind, rain, dust, travelling shocks and vibrations		
14	Power	1. The system must be capable of operating on internal battery for more than 6 hours 2. Provision for easily installing recharged batteries must be available. The offer must include extra batteries for additional 6 hour operation 3. Once equipment is powered by AC the installed batteries must be charged from AC source i.e. in-built charger. 4. Separate Battery charger capable of charging additional batteries must also be included in the offer		
15	Maintenance	1. Nominal maintenance requirement, that		

	& Operation	could be carried out by field officer 2. Easy routine maintenance 3. User-friendly operation 4. Use of minimum consumable items		
16	Cables and Accessories	1. The offer must include all cables, detachable & foldable telescopic rod and other accessories 2. Any other accessory that may enhance the parameters specified may also be quoted separately		
17	Warranty/Guaranty	Period of warranty of supplied equipment minimum 36 month		
18	Spare parts	After expiry of warranty period, the manufacturer should undertake to provide spares for 05 years.		

Technical Specifications of Non-Linear Junction Detector (NLJD)

Sl. No.	<u>Technical Specifications Parameter</u>		Conformance (Yes or No)	Deviation (If any)
1	Technology	State of the art technology using Digit Signal Processing (DSP)		
2	Transmitted Power	Should be less than 4 Watt ERP (Effective Radiated Power)		
3	Operating frequency	Should work on spectrally pure RF fundamental frequency that may be fixed or variable.		
4	Receiver sensitivity	-130 dbm or better.		
5	Transmitter/Receiver antenna polarization	Linear or circular or combination of linear and circular		
6	Mode of operation	Should have operational modes on 2nd & 3rd harmonics.		
7	Alarm and Display Indicators	Alarm: Audible: Built in speaker and headphone Visual: LCD/LED/TFT display		
		Display: i. Received signal strength of the 2nd & 3rd harmonics ii. Battery status & mode of operation status		
8	EMI Interference	Should not activate radio controlled devices with operating frequency within HF/VHF/UHF range, in close proximity.		
9	False Alarm Rate Power	Should be less than 1%		
10	Power Requirement	i. Rechargeable and replaceable Li-Ion Battery pack ii. Battery charger designed for fast recharging iii. At least one set of extra battery pack must be provided		
11	Operating time	4 hours continuous work at maximum RF power output.		
12	Discrimination of Semiconductor junction & Corrosive/ bimetal Junction	Should be capable to detect and identify semi-conductor & corrosive / bimetal junctions.		

13	Detection Range	Specimen Sample	Medium of concealment and depth of concealed test target			
			Dry soil (inches)	Wet soil (inches)		
		Single Diode	7	5		
		Single Transistor	6	4		
		IC Chip	8	4		
	Electronic Delay Circuit	12	9			
14	Demonstration	Demonstration of the equipment is required. During demonstration the equipment will be tested by the technical committee in the presence of the bidders.				
15	Temperature	1. Operating: -10° C to 55° C 2. Storage: -20° C to 60° C				
16	Humidity	Must work smoothly up to 95% non-condensing humid condition without performance degradation.				
17	Weight & Dimensions	1. Weight of the equipment in operational condition should not be more than 3Kg. 2. Must comply to the cabin baggage size of International Airline travel				
18	Ruggedness	1. The system must be designed to operate in windy, rainy, dusty conditions and protected from shocks and vibrations 2. The system must be supplied in suitable carrying case (with lock and key) to protect from wind, rain, dust, travelling shocks and vibrations				
19	Warranty, after sale service & availability of spare parts	i. Offer must include minimum 3 years all inclusive warranty: During warranty period supplier should replace the faulty components and repair/replace faulty unit free of cost within three working days after reporting of fault by the user. ii. Should undertake to provide maintenance/spares support for a period of minimum 5 years.				
20	Operation & Maintenance Manual	Operating Manual and Service Manual should be provided with each unit. Operator's training should be carried out at the desired place.				
21	Terms & condition for after sales service/	i. The manufacturer/ supplier should be a reputed firm having suitable repair service centers.				

	<p>maintenance & spares for maintenance</p>	<p>ii. Should undertake to provide maintenance/ spares support for a period of 8 years including warranty period.</p> <p>iii. Should have team of qualified engineers at service station to undertake prompt and efficient service /maintenance work.</p> <p>iv. Should have ready stock of important modules and spare parts.</p> <p>v. Should have proven infrastructure including testing tools_e.g. digital oscilloscope, spectrum analyzer, RF power meter etc for repair and maintenance.</p> <p>vi. Bidders should submit sufficient documents to prove their experience in dealing of NLJD equipment and its maintenance for a period of minimum 5 years.</p>		
22	<p>Training and Testing</p>	<p>1. Supplier should impart proper training regarding operation and routine maintenance of the equipment free of cost</p> <p>2. The facility of testing and evaluation of all parameters of the equipment must be made available by the supplier at no extra cost at a mutually agreed location</p>		

Technical Specifications of Explosive Detector

Sl. No.	Description / Parameter	Required Specification	Conformance (Yes or No)	Deviation (If any)
1	Technology	Amplified Fluorescent Polymer (AFP), Ion Trap Mass Spectrometry, Ion Mobility Spectrometer with Photonic Non-radioactive Ionization OR NLDM without carrier gas or any other state of art technology.		
2	Detection Capability	Should detect wide variety of explosives including Pure, composite and commercial explosives. The system should detect essentially but not limited to RDX, PETN, TNT, PEK, Semtex, C4, HMX, Ammonium Nitrate, NG, taggant etc.		
3	Sensitivity	Must be able to detect at least picogram or better of each target explosive in the vapor/trace collection in field conditions		
4	Selectivity	1. Should give response to wide range of explosives in presence of non-explosive materials 2. Should not give response to non-explosives		
5	False Alarm	Less than 3 %		
6	Sample Collection Mode	1. Non-contact Vapour collection through air sampling 2. Trace/particle collection through surface wipe		
7	Sample Collection Time	Non-contact Vapour collection through air sampling: less than 5 Secs		
8	Sample Analysis Time	1. In Vapour Mode: less than 5 Secs 2. In Particle Mode: 10-30 Secs		
9	Continuous Operation	Capable of continuous operation: Not less than 4 hrs.		
10	Start-up Time	1. Warm start : Less than 10 Secs 2. Cold start : Less than 30 Secs		
11	System Calibration	Must be automatic calibration		
12	Diagnostics	Error/fault occurring indication should be automatic with audiovisual display		
13	Memory	1. The equipment must have non-volatile internal memory storage capability of peak data of minimum 24 hours. 2. Provision for downloading the memory data		

		to an external source (HDD, Pen drive, portable CD/DVD drive etc.) must be available		
14	Computer Connectivity	<ol style="list-style-type: none"> 1. The equipment must be capable of connecting to a PC on USB 2. A software designed to automatic/manual download of stored data must be provided 3. The downloaded data must be stored in a new database or appended to an existing database 4. The data must include all the parameters with date/time stamp. 5. Provision of adding additional information like Place, GPS, etc. must be available 6. No provision of editing or modifying the equipment stored data. 		
15	Computer Compatibility	<ol style="list-style-type: none"> 1. Microprocessor based equipment with compatibility for up gradation of programming for new explosives 2. The offer must include free upgrade of software for five years of programming and capability for new explosives 		
16	Alarm and Display	<ol style="list-style-type: none"> 1. Audio / visual alarm for detection and identification of type of explosive. 2. Display of result on easily readable color LCD display panel with good contrast control 		
17	Temperature	<ol style="list-style-type: none"> 1. Operating: -10° C to 55° C 2. Storage: -20° C to 60° C 		
18	Humidity	Must work smoothly up to 95% non-condensing humid condition without performance degradation.		
19	Weight & Dimensions	<ol style="list-style-type: none"> 1. Portable, lightweight easy to carry and operate in field by a single operator 2. Must comply to the cabin baggage size of International Airline travel 		
20	Ruggedness	<ol style="list-style-type: none"> 1. The system must be designed to operate in windy, rainy, dusty conditions and protected from shocks and vibrations 2. The system must be supplied in suitable carrying case (with lock and key) to protect from wind, rain, dust, travelling shocks and vibrations 		
21	Power	<ol style="list-style-type: none"> 1. The system must be capable of operating on internal battery for more than 4 hours 		

		<p>2. Provision for easily installing recharged batteries must be available. The offer must include extra batteries for additional 4 hour operation</p> <p>3. Provision to operate on external 12 V DC must also be available</p> <p>4. Should also operate on AC 220 volts\pm 20%,</p> <p>5. Once equipment is powered by AC the installed batteries must be charged from AC source.</p> <p>6. Separate Battery charger capable of charging additional batteries must also be included in the offer</p>		
22	Demonstration	Demonstration of the equipment is required. During demonstration the equipment will be tested by the technical committee in the presence of the bidders.		
23	Maintenance & Operation	<p>1.. Nominal maintenance requirement, that could be carried out by field officer</p> <p>2. Easy routine maintenance</p> <p>3. User-friendly operation</p> <p>4. Use of minimum consumable items</p>		
24	Electromagnetic Interference	Operation of equipment should not be affected by electromagnetic interference of other electronic/magnetic device		
25	Cables and Accessories	The offer must include all cables and accessories for vapour and particle mode working of the equipment		
26	Protections	<p>The equipment must be protected against</p> <ol style="list-style-type: none"> 1. Over/under AC voltage 2. Over / under DC voltage 3. Overload & Short circuit 4. Overheating 5. Radiation and Laser hazard 		
27	Warranty, after sale service & availability of spare parts	<p>1. Offer must include minimum 3 years all inclusive warranty. During warranty period supplier should replace faulty components and repair faulty unit free of cost within three working days after reporting of fault by the user.</p> <p>2. Supplier must have adequate infrastructure and stock of spare parts to offer repair and maintenance support for full lifespan of equipment.</p> <p>3. Should undertake to provide maintenance/spares support for a period of minimum 5 years.</p>		

28	Training and Testing	<ol style="list-style-type: none">1. Supplier should impart proper training regarding operation and routine maintenance of the equipment free of cost2. All facility of testing and evaluation of all parameters of the equipment must be made available by the supplier at no extra cost at a mutually agreed location		
----	----------------------	--	--	--

Technical Specification of Real Time Viewing System (RTVS)

Sl. No	Description / Parameter	Required Specification	Conformance (Yes or No)	Deviation (If any)
1	X-ray Imaging	1. Imaging of object of size 500mm x 400 mm (minimum) 2. High-resolution (sub millimeter resolution images) screen with suitable video device (like interline CCD with micro lens) 3. Microprocessor based DSP system		
2	Control and Processing unit	1. Digital / active colour screen. 2. Adjustable exposure. 3. Visual database to archive up to 2000 pictures with picture name, time and data description. 4. Split screen capabilities. 5. Audio/visual warnings during X-ray activation incorrect set up etc. 6. Image enhancement modes. 7. Operator friendly, on screen instructions/help files. 8. Video out connectivity options for computer / VCR etc.		
3	X-ray source	1. Radiation: High pulse square wave form. 2. Penetration : 25 mm steel (guaranteed), 30 mm (Typical) 3. Built in timer. 4. Overhead warning lamp & Automatic over heat protection. 5. X-ray ON indicator.		
4	Continuous Operation	Capable of continuous operation for minimum 50 images with one battery charge of two hours.		
5	Image Quality	1. Processor: 4 th Generation dual core processor or latest 2. Display: At least 15" Full HD LED display with anti-glare with additional port to extend display to a standard LED VDU		
6	Image Enhancement	1. The system must include sophisticated image processing functions including material discrimination, pan, zoom, focus, measurement and annotations. 2. Capability of generating 3D images is desirable 3. Must be capable of saving images in JPEG and other common file formats		
7	Image Acquisition	Less than 10 secs		
8	Image Communication	Must be capable of communicate images to a remote station in different modes:		

		<ol style="list-style-type: none"> 1. Wireless 2. Fiber optics (100 m) 3. Ethernet (50 m) 		
9	Memory	<ol style="list-style-type: none"> 1. The equipment must have at least 4 GB 100 Mhz DDR3L RAM and 500 GB HDD to support storage capability of at least 2000 images. 2. Provision for downloading the memory data to an external HDD, Pen drive, portable CD/DVD writer etc. must be available 		
10	Operating System	Licensed Windows 8 (64 bit)		
11	Computer Connectivity	<ol style="list-style-type: none"> 1. The equipment must be capable of connecting to a PC on USB/ ethernet 2. A software designed to automatic/ manual download of stored data must be provided 3. The downloaded data must be stored in a new database or appended to an existing database 4. The data must include all the parameters with date/ time stamp. 5. Provision of adding additional information like Place, GPS etc. must be available 6. No provision of editing or modifying the equipment stored result data should be available. 		
12	Computer Compatibility	<ol style="list-style-type: none"> 1. Microprocessor based equipment with compatibility for up-gradation of programming 2. The offer must include free upgrade of software for five years of programming and capability enhancement 		
13	Start-up Time	Less than 10 minutes from a cold start		
14	System Calibration	1. Must be automatic		
15	Diagnostics	1. Must automatically run auto-diagnostics and auto-calibration on every switch-on		
16	Alarm and Display	<ol style="list-style-type: none"> 1. Audio / visual alarm <ol style="list-style-type: none"> (a) Low battery (b) System non-calibration (c) System failure 2. Display of result on easily readable display panel with good contrast control 3. The results must be displayed in simple understandable indication and must not require the user to interpret 		
17	Temperature	<ol style="list-style-type: none"> 1. Operating: 0° C to 50° C 2. Storage: -10° C to 60° C 		
18	Humidity	Must work smoothly in 95% (non-condensing) without performance		

19	Weight & Dimensions	<ol style="list-style-type: none"> 1. Portable, lightweight easy to carry and operate in field by a single operator 2. Must comply to the baggage size of International Airline travel 3. Convenient packing for easy portability 		
20	Ruggedness	<ol style="list-style-type: none"> 1. The system must be designed to be operate in wind, dust conditions and protected from shocks and vibrations 2. The system must be supplied in suitable carrying case to protect from wind, rain, dust, travelling shocks and vibrations 		
21	Power	<ol style="list-style-type: none"> 1. The system must be capable of operating on internal battery for more than taking 50 scans with single 2 hour charge 2. Provision for easily installing recharged batteries must be available. The offer must include extra batteries for additional 100 scan operation 3. Provision to operate on external 12 V DC must also be available 4. Should also operate on mains AC 220 volts\pm 20%, 5. Once equipment is powered by AC the installed batteries must be charged from AC source i.e. in-built charger. 6. Separate Battery charger capable of charging additional batteries must also be included in the offer 		
22	Demonstration	Demonstration of the equipment is required. During demonstration the equipment will be tested by the technical committee in the presence of the bidders.		
23	Maintenance Operation	<ol style="list-style-type: none"> 1. Nominal maintenance requirement, that could be carried out by field officer 2. Easy routine maintenance 3. User-friendly operation 4. Use of minimum consumable items 		
24	Cables and Accessories	<ol style="list-style-type: none"> 1. The offer must include all cables, tripod, repeaters, spare batteries, chargers, carrying cases, wire sets, fiber optic cable sets and other accessories 2. Any other accessory that may enhance the performance may also be quoted separately 		
25	Protections	<p>The equipment must be protected against</p> <ol style="list-style-type: none"> 1. Over/under voltage 2. Overload & Short circuit 3. Overheating 4. Radiation as per AERB Standard 		

Technical Specification: Bomb Blanket

Sl. No.	Description / Parameter / Required Specifications	Conformance (Yes or No)	Deviation (If any)
1.	The Bomb Blanket should offer protection against blast, thermal and fragmentation effect resulting from the detonation of explosives (STAGNAG 2920 V50 @ not less than 665m/sec). The firm will have to produce certificate from a national/international accredited lab.		
2.	The bomb blanket should be made with multiple layers of suitable aramid fabric and should conform to the protection level required and then sewn into a fire retardant water repellent cover.		
3.	The bomb blanket should consist of an integral blast containment ring to deter side fragmentation discharge and to direct the force of the blast upwards.		
4.	The bomb blanket design and material used for manufacture should permit taking X-ray of the suspected device, without being lifted.		
5.	The bomb blanket should permit effective firing of disruptors on the suspected device without being lifted.		
6.	The bomb blanket should easily cover a suspected device of minimum size of 40cm x 30cm x 40cm without making any contacts.		
7.	The bomb blanket should provide easy lifting facility and should have no filling or strapping of blanket while deployment.		
8.	Weight of bomb blanket should not be more than 40Kgs including blast containing ring.		
9.	The bomb blanket should offer protection against blast, thermal and fragmentation effect resulting out of blast effect of 2Kgs TNT equivalent explosives along with minimum 100gms of nail/nuts as fragments.		
10.	The storage life of the bomb blanket should be 7 Years.		
11.	<p><u>Miscellaneous:</u></p> <p>The firm should be able to provide the following as applicable along with the equipment:-</p> <ol style="list-style-type: none"> a. Cleaning kit, if any. b. Users hand book and technical manual giving full description of the item. c. Literature on preservation technique as applicable. d. Suitable ruggedized carrying case. 		

UNDER VEHICLE SEARCH MIRROR**Technical Specifications**

Sl. No.	Description / Parameter	REQUIRED SPECIFICATION	Conformance (Yes or No)	Deviation (If any)
1	Trolley	12"x24"x½" for rectangular or 15"x15"x½" for round mirror, mounted on four nos. Caster wheels of 2" diameter.		
2	Mirror	High quality 12"x24" rectangular mirror (plane) or 15" diameter for round mirror (convex - 35 cm).		
3	Cushion/packa ge	Proper cushion/packaging of mirror for shock absorption		
4	Handle	Extendable telescopic rod with 50-120 cm length with rubberized soft handle.		
5	Light	Two cell dry battery torch fitted on telescopic rod near handle.		
6	Features	<ul style="list-style-type: none"> • Light weight • Distinct vision • Adjustable torch mounting • Maintenance free • Cover for mirror 		

TECHNICAL SPECIFICATION OF EXTENSION SEARCH MIRROR

Sl. No.	Description / Parameter	REQUIRED SPECIFICATION	Conformance (Yes or No)	Deviation (If any)
1	Utility	To view inaccessible underneath & overhead areas.		
2	Mirror Type & Size	Good quality Plane, round shape, Mirror Diameter ≥ 5 Inch and ≤ 7 Inch		
3	Cushion/pack age	Proper cushion/packaging of mirror for shock absorption		
4	Tilt & rotation	Mirror should be properly mounted to allow 60° - 180° angle tilt and 360° angle rotation.		
5	Telescopic pole Length & material	At least three fold (50-55 cm each) telescopic pole to extend the length up to 150 cm. Steel made with soft handgrip at the end.		
6	Construction	Good quality clamps & locks for segments. Rigid with totally removable mirror.		

Technical Specifications: Telescopic Prodder

Sl. No.	REQUIRED SPECIFICATION	Conformance (Yes or No)	Deviation (If any)
1	The prodder should be sturdy and have tapered tip to prevent damage from hard objects during insertion.		
2	Length should be of the order of:- a. Short assembled - 500mm ($\pm 10\%$) b. Long assembled - 1200mm ($+10\%$)		
3	The prodder should be made of non-corrosive material or a coating applied to prevent corrosion.		
4	Hand grip should be made of non-conducting/insulated material		
5	Light weight (less than 1.5 Kgs)		
6	<u>Miscellaneous:</u> The firm should be able to provide the following, as applicable, along with the equipment:- a. User's hand book and technical manual giving full description of item.		

TECHNICAL SPECIFICATION OF SEARCH LIGHT

Sl. No.	Description / Parameter	REQUIRED SPECIFICATION	Conformance (Yes or No)	Deviation (If any)
1	Lamp	LED (lifespan ≥ 50000 hrs, constant brightness of 100 lm/W)		
2	Reflector	High power focused reflector for long distance coverage		
3	Battery	Rechargeable battery		
4	Operating time	At least 6Hr after full charge		
5	Dimension	Should be handy Length ≤ 20 cm		
6	Weight	≤ 300 gm with battery		
7	Operating Temperature	-10°C to $+55^{\circ}\text{C}$		
8	Indication	Charging indication		
9	Accessories	Extra Fuse, hanging belt, carrying case etc.		
10	Warranty	1 Year (Battery warranty 6 months) or more		

CHAPTER – 5

PROFORMA FOR PRICE SCHEDULE

(Enclose with Financial bid)

TENDER for Security equipments for Supreme Court of India

We-----hereby certify that we are established manufacturers/authorized representatives of M/s-----with factories at -----which are fitted with modern equipments and where production methods, quality control and testing of all materials manufactured or used by us are open to inspection by the representative of the purchaser. We hereby offer to supply the following items at the prices indicated below:

S. No.	Description of work/equipment	Qty .	Unit Price In Indian Rupees	Discounted Price, if any (To be specified)	GST In Indian Rupees	Other Govt. Levies, if any (To be specified)	Incidental charges, if any (To be specified)	FOR Price (If any) In Indian Rupees	Total Amount for Purchase of Equipments (Inclusive of all Taxes) (D-E+F+G+H+I)	*CAMC Charges (per annum) for five years	Grand Total (Inclusive of all Taxes) (Purchase + CAMC (5 yrs) (J+K)
a	b	c	d	e	f	g	H	i	j	k	l
										Ist yr - IInd yr- III yr- IVth yr- Vth yr- ----- Total for 5 yrs	

* The CAMC Charges as at (k) above may be quoted per year for 05 years after expiry of warranty period of 05 years.

It is hereby certified that we have understood all the terms and conditions specified in the tender document and are thoroughly aware of the nature of job required to be done and stores/items to be supplied. We agree to abide by all the tender terms and conditions.

We hereby offer to carry out the job and (or) supply the stores/items detailed above or such portion(s) thereof as you specify in the notification of award.

(Signature and seal of Bidder)

CHAPTER - 6

OTHER STANDARD FORMS

ANNEXURE-C1

BIDDER PARTICULARS
(Enclose with Technical Bid)

1. Name of the Bidder :
 2. Address of the Bidder :
 3. Name of the Manufacturer(s) :
 4. Address of the Manufacturer :
 5. Name & address of the person to whom all references shall be made regarding this tender enquiry. :
- Telephone :
- Fax :
- e-mail :

Witness:

Signature

Name

Address

Date

Signature/Name/Designation/Company Seal (with date)

ANNEXURE-C2

(Enclose with Technical Bid)

Date: ___/___/___

The Registrar,
Supreme Court of India,
New Delhi – 110001.

Sir,

Having examined the Bid Documents of **TENDER**
NO. _____
We, _____, offer to supply and
deliver _____
(Name of the Firm)

(Description of Stores and Services) in conformity with the said tender provisions for sums as may be ascertained in accordance with the Schedule of Prices provided in the Financial Bid.

We undertake, if our bid is accepted, to complete delivery, installation and commissioning of the System as per the schedule specified in the Tender.

We further undertake that, if our bid is accepted, we will obtain the Bank Guarantee of a Scheduled Bank in a sum equivalent to 3% of the Contract Price for the due Performance of the Contract as per **terms and conditions** of the Tender.

We agree to abide by this bid for a period of 180 days from the date fixed for bid opening and it shall remain binding upon us and may be accepted at any time before the expiration of that period. This bid together with your written acceptance thereof and your notification of award shall constitute a binding Contract between us.

We have noted the contents of Tender Document and agree to abide by terms and conditions in the same.

We understand that you are not bound to accept the lowest or any bid you may receive. We also understand that you have the right to vary the quantities and/or split the total order among the Bidders and/or procure the available and compatible items/ equipments.

SIGNATURE AND SEAL OF BIDDER

ANNEXURE – C3

GUARANTEE
(Enclose with Technical Bid)

To

The Registrar,
Supreme Court of India,
New Delhi –110001.

Ref: TENDER for Security equipments for the Supreme Court of India.

We guarantee that everything to be supplied and fabricated by us hereunder shall be brand new, free from all encumbrances, defects and faults in material, workmanship and manufacturer and shall be of the highest grade and quality and consistent with the established and generally accepted standards for materials of the type ordered and shall be in full conformity with the specifications, drawings or samples, if any, and shall operate properly. We shall be fully responsible for its efficient and effective operation. This guarantee shall survive inspection and payment for, and acceptance of the goods, but shall expire **60 months** after their satisfactory acceptance by the Purchaser.

The obligations under the Guarantee expressed above shall include all costs relating to labour, repair ,upgrade, maintenance (preventive and unscheduled), and transport charges from site to manufacturers' works and back and for repair/adjustment or replacement at site of any part of the equipment/item which under normal care and proper use and maintenance proves defective in design, material or workmanship or fails to operate effectively and efficiently or conform to the specifications and for which notice is promptly given by the Purchaser to the Supplier.

SIGNATURE OF THE WITNESS

SIGNATURE AND SEAL OF BIDDER

ANNEXURE – C4

CHECK LIST - TECHNICAL BID
(Enclose with Technical Bid)

- | | | |
|-----|--|--------|
| 1. | Have you furnished bidder's particulars furnished as per Annexure-C1? | Yes/No |
| 2. | Have you furnished Bid Form (Annexure-C2)? | Yes/No |
| 3. | Have you furnished Bid security (Earnest Money) | Yes/No |
| 4. | Have you furnished compliance / conformation of Technical Specifications (Chapter-4) | Yes/No |
| 5. | Have you enclosed un-priced Schedule of Requirement giving details of equipment quoted? | Yes/No |
| 6. | Are you offering the goods & services as per delivery schedule? | Yes/No |
| 7. | Have you furnished the Manufacturer's Authorization? | Yes/No |
| 8. | Have you quoted for all the items of the tender? | Yes/No |
| 9. | Have you enclosed GST registration and Clearance certificates? | Yes/No |
| 10. | Do you agree to supply of spares in the post warranty period? | Yes/No |
| 11. | Have you signed and sequentially numbered each page of your Bid? | Yes/No |
| 12. | Have enclosed the certificate as per clause 10.3 of chapter-1? | Yes/No |
| 13. | Whether all the terms & conditions of Notice Inviting Tender are acceptable | Yes/No |
| 14. | Have you annexed a list of fast moving spares required for maintenance during warranty/CAMC period | Yes/No |
| 15. | Do your firm have an annual turnover of atleast 10 crores | Yes/No |
| 16. | Have your firm furnished 3 years audited balance sheet | Yes/No |

ANNEXURE – C6

PROFORMA FOR CONTRACT PERFORMANCE BANK GUARANTEE

(To be stamped in accordance with Stamp Act)

Bank Guarantee No _____
Ref _____

Date _____

To,

The Registrar,
Supreme Court of India,
New Delhi – 110001.

Dear Sir,

In consideration of Supreme Court of India, New Delhi (hereinafter referred to as the 'Purchaser' which expression shall unless repugnant to the context or meaning thereof include its successors, administrators and assignees) having awarded to M/s _____ with its Registered/Head Office at _____ (hereinafter referred to as the 'Contractor' which expression shall unless repugnant to the context or meaning thereof, include its successors, administrators, executors and assignees), a Contract by issue of the Purchaser's letter of intent No. _____ dated __/__/2020 entering into a formal contract to that effect with the Purchaser on _____ vide Agreement No. _____ (hereinafter referred to as the "Contract") and the Contractor having agreed to provide a Contract Performance Bank Guarantee for the faithful performance of the entire Contract equivalent to _____ * _____ Ten percent of the said value of the Contract to the Purchaser.

We _____ (Name & Address of the bank) having its Head office at _____ (hereinafter referred to as the 'Bank' which expression shall, unless repugnant to the context or meaning thereof, include its successors, administrators, executors and assignees) do hereby guarantee and undertake to pay the Purchaser, on mere demand any and all moneys payable by the Contractor to the extent of Rs _____ * _____ as aforesaid at any time upto _____ (day/month/year) without any demur, reserGSTion, contest, recourse or protest and/or without any reference to the Contractor. Any such demand made by the Purchaser on the Bank shall be conclusive and binding notwithstanding any difference between the Purchaser and the Contractor or any dispute pending before any court, Tribunal, Arbitrator or any other authority. The Bank undertakes not to revoke this guarantee during its currency without previous consent of the Purchaser and further agrees that the guarantee herein contained shall continue to be enforceable till the Purchaser discharges this guarantee.

The Purchaser shall have the full liberty without affecting in any way the liability of the bank under this guarantee, from time to time to extend the time for performance of the contract by the Contractor. The Purchaser shall have the full liberty, without affecting the guarantee, to postpone from time to time the exercise of any powers vested in them or of any right which they might have against the Contractors, and to exercise the same at any time in any manner, and either to enforce or to forbear to enforce any covenants, contained or implied in the Contract between the Purchaser and the Contractor or any other course or remedy or security available to the Purchaser. The bank shall not be relieved of its obligations under these by any exercise by the Purchaser of its liberty with reference to the matters aforesaid or any of them or by reason of any other act or forbearance or other acts of omission or commission on the part of the Purchaser or any other indulgence shown by the Purchaser or by any other matter or thing whatsoever which under law would, but for this provision, have the effect of relieving the bank.

The Bank also agrees that the Purchaser at its option shall be entitled to enforce this Guarantee against the Bank as a principal debtor, in the first instance without proceeding against the Contractor and notwithstanding any security or other guarantee that the Purchaser may have in relation to the Contractor's liabilities. We undertake to pay to the Government any amount so demanded by the Government, notwithstanding.

- a) Any dispute or difference between the Supreme Court or the Contractor or any other person or between the Contractor or any person or any suit or proceeding pending before any court or tribunal or arbitration relating thereto; or
- b) The invalidity, irregularity or un-enforceability of the contract; or
- c) In any other circumstances which might otherwise constitute discharge of this Guarantee, including any act of omission or commission on the part of the Government to enforce the obligations by the Contractors or any other person for any reason whatsoever.

We, the Bank further agree that the guarantee herein contained shall be continued on and remain in full force and effect during the period that would be taken for the performance of the said Agreement and that it shall continue to be enforceable till all the dues of the Supreme Court under or by virtue of the said agreement have been fully paid and its claims satisfied or discharged or till the Purchaser, certifies that the terms and conditions of the said Agreement have been fully and properly carried out by the said Contractor(s) and accordingly discharges this guarantee.

We _____ hereby agree and undertake that any claim which
 (indicate the name of the bank)
 the Bank may have against the Contractor shall be subject and subordinate to the prior payment and performance in full of all the obligations of the Bank hereunder and the Bank will not without prior written consent of the Supreme Court of India exercise any legal rights or remedies of any kind in respect of any such payment or performance so long as the obligations of the Bank hereunder remain owing and outstanding, regardless of the insolvency, liquidation or bankruptcy of the Contractor or otherwise howsoever. We will not counter claim or set off against its liabilities to the Supreme Court of India hereunder any sum outstanding to the credit of the Supreme Court of India with it.

Notwithstanding anything contained herein above our liability under this guarantee is limited to total amount of Rs _____* and it shall remain in force upto and including _____** and shall be extended from time to time for such further period as desired by M/s _____ on whose behalf this guarantee has been given.

Dated this _____ day of _____ 2020 at _____

WITNESS

(Signature) _____

(Signature) _____

(Name) _____

NAME _____

(Banker's Rubber Stamp) _____

(Official address) _____

Attorney as per Power of Attorney _____

* This sum shall be three percent (3%) of the Contract Price.

** The date will be 05(five) year and six months from the date of award of the contract. In case of Bank guarantee issued by a Foreign Bank, the same shall be confirmed by any Scheduled Bank in India.

ANNEXURE – C7**CHECK LIST - Financial BID**
(Enclose with Financial Bid)

- | | | |
|----|---|--------|
| 1. | Have you furnished the Bid Letter? (Annexure C5, Chapter-6) | Yes/No |
| 2. | Have you filled in the Price Schedule? (Chapter 5) | Yes/No |
| 3. | Have you quoted for all the items as per Chapter 3 & Chapter 4? | Yes/No |

ANNEXURE-C8

GST DEPARTMENT, _____

No. _____ dated ___/___/2020

GST CLEARANCE CERTIFICATE

Certified that M/s _____

_____ a registered manufacturer/dealer of this ward having GST Registration No. _____

The manufacturer/dealer is assessed upto _____ and there are no dues pending against the said manufacturer/dealer as on date.

This certificate is issued on the written request of the manufacturer/dealer, dated _____ for submission to Supreme Court of India for tender purpose only. This

Certificate is valid upto _____.

**GST OFFICER
DATED**

ANNEXURE-C9

**BUY BACK PRICE FOR OLD SECURITY EQUIPMENTS INSTALLED AT MAIN OFFICE
COMPLEX, SUPREME COURT OF INDIA**

S.No.	Particulars	Quantity	Year of Purchase	Unit Price	Total Price (Net)
1.	Explosive Detectors	02	2008-09		
2.	Non Linear Junction Detector (NLJD)	01	2008-09		
3.	RTVS	01	2008-09		
4.	Bomb Blanket (Fountain 2-50M)	02	2008-09		
5.	Prodder	04	2008-09		
6.	Search Lights	02	2008-09		
7.	Extended Search Mirrors	02	2008-09		
8.	Motorized Swing Gate Motors	06	2008-09		
9.	Turnstile Gates with Card Reader etc.	09	2008-09		
10.	Panic Switches	17	2008-09		
11.	Flasher and Sounder	26	2008-09		
12.	Multi-Zone Door Frame Metal Detectors (DFMD)	05	2008-09		
13.	X-Ray Baggage Scanners	04	2008-09		
14.	Under Vehicle Search Mirrors	08	2008-09		
15.	CCTV Cameras etc.	145	2008-09		
		25	2014		
		30	2015		
		03	2016		
		13	2016		

ANNEXURE-C10**UNDERTAKING**

I/ We undertake that (name of the company) has not been blacklisted/ banned by any Government Department/ Public Sector undertaking/ Autonomous Body.

Signature of the authorised signatory
of the firm/ company/ organisation/
Official Stamp/ Seal.

Date:

Place:

ANNEXURE-C11

COST OF RESIDENT ENGINEER

Description	Cost of Resident Service Engineer (Per Annum) (for 10 years) \ (Excluding GST)	Cost of Resident Service Engineer (Per Annum) (for 10 years) (Including GST)	Whether complying with Contract Labour (Regulations & Abolition) and The Minimum Wages Act. YES OR NO
Permanent qualified Resident Service Engineer. Working Timings : Monday to Saturday (8:30 AM to 5:30 PM)			

End of Notice Inviting Tender no. F. No. 1727/SECURITY/2021/SCI(AM) dated 19.06.2021 for procurement of Security Equipments .

Sd/-
 (ANIL KUMAR SHARMA)
 Additional Registrar (Admn. Material)